

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

this the 3rd day of September, 2002.

Original Application No. 958 of 2002.

Coram: Hon'ble Mr. Justice R.R.K.Trivedi, V.C  
Hon'ble Maj Gen. K.K.Srivastava, A.M.

R.B.Dubey, S/O Sri Shyam Behari Dubey,  
station Master, Nibkarori, P.O.Nibkarori,  
Disstt. Farrukhabad. (N.Rly, Allahabad Divi.)

..... Applicant

counsel for the applicant: Sri K.S.Saxena.

Versus

1. The Union of India (through General Manager,  
Northern Rly Baroda House, New Delhi.

2. Sr. Divl. Optg. Manager, Northern Railway,  
DRM Office, Allahabad.

3. The Addl. Divl. Rly. Manager, N.Rly.  
Allahabad. DRM Office, Allahabad.

4. The Chief Optg-Manager, Northern Rly,  
HQrs HQrs office, Baroda House, New Delhi.

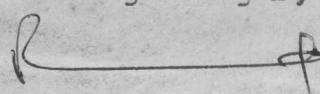
..... Respondents

Counsel for the respondents: Shri A.K.Gaur.

O R D E R

(By Hon'ble Mr. R.R.K.Trivedi, Vice Chairman)

By this OA under section 19 of Administrative Tribunal Act, 1985 has been filed challenging the order dated 23/27-11-2000 by which the applicant was punished by reduction in the same pay scale which has been confirmed in appeal by order dated 28-6-2001. Against the orders of the disciplinary authority as well as the appellate authority, the applicant ~~has~~ filed a revision, which is pending before Chief Operating Manager, Northern Railway,

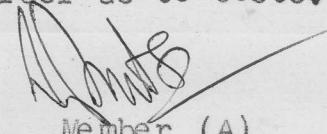


Baroda House, New Delhi (Respondent No. 4). The revision is already pending. In our opinion it ~~is~~ <sup>shall</sup> not be appropriate for us to give any order in this case except for a direction to respondents No. 4 to decide the revision of the applicant expeditiously.

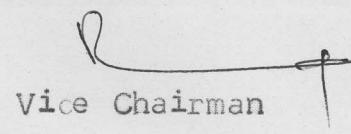
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2. The O.A accordingly disposed of finally with a direction to respondent No. 4 to consider and decide the revision of the applicant within a period of three months from the date of a copy of this order is filed.

No order as to costs.



Member (A)



Vice Chairman

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